

DIVISION BENCH
COURT - II

O-209

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/1898(KB)2019
IA(I.B.C)/1103(KB)2022

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 17TH NOVEMBER, 2022, 02:00 P.M

IN THE MATTER OF	TECH SMART VS S.V DIDIT SOLUTIONS PVT. LTD.
UNDER SECTION	IBC UNDER SEC 9

Counsel/ Authorised Representative appeared through physically/Video Conference:

Ms.Rachna Anchalia,] IRP

ORDER

1. None for the Operational Creditor. IRP present in person.
2. Post this matter on **28/12/2022**, it is made clear that if there is no appearance on behalf of the Operational creditor on the next date of hearing, appropriate orders will be passed.
3. Let a copy of this order be sent to the Ld. Counsel for the Operational Creditor by IRP and affidavit of service of the same be filed before this Adjudicating Authority within one week thereafter.

**Balraj Joshi
Member (Technical)**

**Rohit Kapoor
Member (Judicial)**